## **APPEAL NO. 141 OF 2007**

Dated: 4<sup>th</sup> March, 2009

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. A.A. Khan, Technical Member

M/s. Nava Bharat Ventures Ltd. ... Appellant (s)

Versus

Orissa Electricity Regulatory

Commission & Ors. ... Respondent (s)

Counsel for the Appellant/ (s) : Mr. Ashok Parija, Sr. Advocate

Mr. R. M. Patnaik Mr. P. P. Mohanty Mr. A. K. Parida

Counsel for the Respondent (s) : Mr. R. K. Mehta with

Mr. Mragank Sharma for Resp. 2 Mr. Rutwik Panda for OERC

## **ORDER**

Heard the counsel for the parties.

Challenging the order dated 20.07.2007 of Orissa Electricity Regulatory Commission, refusing the permission for construction of 11 KV line from CGP of the Appellant Petitioner to intake pump house at River Brahmani, this appeal has been filed by the appellant.

The main point of argument urged by the leaned counsel for the appellant is that the petitioner has specifically made a prayer to the Commission to issue clearance or permission in the matter of construction of a transmission line from DG set to Power House for supply of reliable power to his Ferroy Alloy factory, if considered necessary under the statute. Admittedly, the Commission has not considered the question whether such permission is required or necessary under

the statute. On the other hand, the Commission has gone into the merits of the

prayer for permission and passed the final order rejecting the petition.

Mr. Ashok Parija, learned Senior Counsel mainly urged that the

regulations and rules especially Section 9 of the Act indicate that no such

permission is required either from the Government or from Commission.

However, they were constrained to approach the Commission, as instructed by

the Government, for consideration of the question whether or not it is necessary

to get the permission under the law.

As indicated above, this question whether the permission is required or

not has not been considered by the Commission. So without going to the merits

of the matter, we feel that it would be appropriate to direct the Commission to

consider the above question and decide the same in accordance with law, after

hearing the counsel for the parties concerned. Accordingly, the impugned order

is set aside and the matter is remanded back to the State Commission to decide

the issues. The appeal is allowed.

(A.A. Khan)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson